

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.



OA.No.2443/91

Dated this the 21st of November, 1994.

Shri N.V. Krishnan, Hon. Vice Chairman(A)

Shri C.J. Roy, Hon. Member(J)

1. Prabhati Lal S/o Shri Hukama Ram
2. Om Parkash " Bija Ram
3. Hanuman " Mansa
4. Suraj Mal " Bija Lal
5. Shadu " Mansa
6. Chothu " Kalu
7. Ram Chander " Hukama Ram
8. Hema " Chandare
9. Mohan Lal " Bhura
10. Murali Dhar " Laxman Singh
11. Chigan Lal " Hukhma Ram
12. Sarvan " Beeja
13. Bhaghirathmal " Mansa
14. Rameshwar " Sheonath
15. Shadu " Sheonath
16. Girdhari " Chothu
17. Sher Singh " Jagmal
18. Thana Ram " Likhma Ram
19. Ram Gopal " Ghasi Ram

All were working as casual labourers under A.E.N.-Jaipur.

By Advocate Sh.V.P.Sharma represented by Shri Yogesh Sharma  
Counsel.

versus

Union of India through

1. The General Manager, Western Railway,  
Church Gate, Bombay.
2. The Divisional Railway Manager,  
Western Railway, Jaipur.
3. The Assistant Engineer,  
Western Railway, Jaipur 'Raj'. ... Respondents

By Advocate Shri Jagjit Singh represented by Shri A.S.Ahuja  
Counsel.

O R D E R 'Oral'  
'By Shri N.V. Krishnan'

(21)

O R D E R 'Oral  
'By Shri N.V. Krishnan'

Heard the learned counsel for the parties. Both parties submit that this matter can be disposed of, <sup>on</sup> the basis of the directions given in the judgement in the case of Net Ram and others versus Union of India through the General Manager, Western Railway and others in OA.2441/91 decided on 26.5.94 and accordingly we proceed to dispose of this OA.

2. The applicants were casual labourers under the Railways. They state that they had been engaged as casual labourers for some time but thereafter, they were disengaged. In the OA, they have prayed for a direction to the respondents to regularise them in preference to their juniors and to reengage them as casual labourers in preference to their juniors.

3. In view of the fact that both parties agree for disposing of this case on the basis of Net Ram's case we accordingly dispose of this OA on the same lines.

- i) The respondents are directed to include the names of the applicants in the Live Casual Labour Register if they are eligible for such inclusion in terms of the circular dated 28.8.87, referred to in para-16 of the aforesaid judgement.
- ii) The respondents are also directed to engage the applicants as casual labourers as and when the need arises in accordance with the seniority in the aforesaid Register. For this purpose, the applicants shall submit their representations to the competent authority along with proof required to establish their claim in terms of aforesaid circular, within a period of one month from the date of receipt of a copy of this order.
- iii) In case, such representations are received, the respondents are directed to consider these

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representations in accordance with law and dispose them of within a period of three months from the date of receipt of such representations under intimation to the applicant.

4. The OA is disposed of with the above directions.

No costs.

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(C.J. ROY)  
MEMBER 'J'

/kam/

*N.V. Krishnan*  
21.11.84

(N.V. KRISHNAN)  
VICE CHAIRMAN 'A'